

COURT-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

IA No. 38 of 2014 &

IA No. 39 of 2014 &

In

DFR No. 43 of 2014

Dated : 17th February, 2014

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

In the matter of

Chhattisgarh State Power Distribution Co. Ltd. ... Appellant(s)

Versus

Central Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. K. Gopal Choudhary
Mr. A. Bhatnagar (Rep.)
Counsel for the Respondent(s) : Mr. Nikhil Nayyar
Mr. Dhananjay Baijal for R.1
Mr. M.G. Ramachandran
Ms. Swagatika Sahoo
Ms. Poorva Sahegal for R.3

ORDER

IA Nos. 38 & 39 of 2014
(Appl. for leave & condonation of delay)

The learned counsel for the Respondent has filed the written note opposing the Application for leave and questioning the maintainability of the Application as well as the Appeal contending that the Applicant/Appellant is not an aggrieved party.

The learned counsel for the Applicant/Appellant seek some to file the reply notes to the written notes filed by the learned counsel for the Respondent. Accordingly, he is directed to file the same within a week after serving copy on the other side. The learned counsel for the Respondent No.5 seeks some time to file the reply. Accordingly, he is directed to file the same within a week after serving copy on the other side.

Post the matter on **27.02.2014.**

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

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